

7th May, 2003

Notification No. 32/2003 - Customs(N.T)

In exercise of the powers conferred by clause (aa) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Government hereby makes the following further amendments in the notification of the Government of India in the erstwhile Ministry of Finance (Department of Revenue), No.12/97-CUSTOMS (N.T.), dated the 2nd April, 1997, namely :-

In the Table to the said notification,-

(a) against serial number 5 relating to the State of Haryana, after entry (iv) in column (3) and the corresponding entries relating thereto in column (4), the following shall be inserted, namely :-

	(3)	(4)
"(v)	Kundli (Sonapat)	Unloading of imported goods and loading of export goods,";

(b) against serial number 12 relating to the State of Uttar Pradesh, after entry (vii) in column (3) and the corresponding entries relating thereto in column (4), the following shall be inserted, namely :-

	(3)	(4)
"(viii)	Surajpur (Greater Noida)	Unloading of imported goods and loading of export goods".

D.S.Garbyal

Under Secretary to the Government of India

F.NO.434/62/94-CUS.IV

Note: The principal notification No. 12/97-Customs (N.T.) dated the 2nd April 1997 was published in the Gazette of India, Extraordinary, Part (II), Section 3, Sub-section (i), vide No. GSR 193 (E), dated the 2nd April, 1997 and was last amended by notification No. 13/2003-Custom (N.T.), dated the 11th February, 2003, published in the Gazette of India, Extraordinary part (II), Section 3, Sub-section (i), vide GSR No. 103 (E), dated the 11th February, 2003.